

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP. 36/2016 in Petition(s) for Special Leave to Appeal (Crl.)
No(s). 8649/2015

(Arising out of impugned final judgment and order dated 26/08/2015
in CRLA No. 2216/2006 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

SAURABH MISHRA Petitioner(s)

VERSUS

STATE OF U.P. Respondent(s)

(For impleadment)

WITH
CRLMP. 37/2016
SLP(Crl) No. 8671/2015
(For impleadment)

Date : 13/05/2016 These Crl.M.Ps were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
[IN CHAMBERS]

For Petitioner(s) M/s Vidhi International, Adv.

For Respondent(s) Ms. Supriya Juneja, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on both the applications for impleadment.

Signature Not Verified

[RASHI GUPTA]

[S.S.R.KRISHNA]

Digitally signed by

RASHI GUPTA

Date: 2016.05.14

13:38:24 IST

Reason:

R.P.A.

ASSISTANT REGISTRAR